

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 157 OF 2018 &
IA NO. 672 OF 2018

Dated: 16th July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Clean Solar Power (Bellary) Pvt. Ltd. ... Appellant(s)
Vs.
Karnataka Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Anand Kumar Shrivastava
Ms. Shikha Pandey

Counsel for the Respondent(s) : Ms. Pratiksha Mishra
Mr. Balaji Srinivasan
Mr. Sidhant Kohli
Mr. Mayank Kshirsagar for R-2,4 & 6

ORDER

The learned counsel appearing for the Respondent Nos. 2, 4 & 6 pray for another six weeks' time to enable her to file the reply.

Submission made by the learned counsel appearing for the Respondent Nos. 2,4 & 6, as stated above, is placed on record.

The learned counsel appearing for the Respondent Nos.2, 4 & 6 is permitted to file reply on or before 29.08.2018 after serving copy to the learned counsel for the opposite sides. Thereafter, rejoinder, if any, may be filed on or before 20.09.2018, after serving copy to the learned counsel for the opposite sides.

The interim order dated 01.6.2018 will continue till then.

Relist the matter on **10.10.2018** as requested by the learned counsel appearing for both the sides.

(S.D. Dubey)
Technical Member
Bn/pr

(Justice N.K. Patil)
Judicial Member